



BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN ZONE BENCH  
AT PUNE

Original Application No. 07/2018 (WZ)

Prakash Virsingh Adhe and ors

Applicant

v/s.

M/s. Kashmir Stone Crusher and ors

Respondents

ADDITIONAL AFFIDAVIT

I, Prakash Virsingh Adhe, Age : 45 years, Occupation : Agriculture and social worker, R/o. Village Malegaon, Near Manmodi Village, Tal. Jintur, Dist. Parbhani do hereby solemnly affirm as under:

01. I have filed instant original application on the base of information gathered by the Applicant No 2 against the respondent No. 1 to 3. The respondent No. 4 to 11 is formal parties and no relief is sought against them. In the original application I have made several allegations against the Applicant and government agencies.

02. M/s Kashmir Stone Crusher and M/s. Krishna Stone Crusher owned by the Respondent No. 2 and she is absolute owner and lessee of the said Crusher. The Stone Crushers are installed within the vicinity of Village of Manmodi and Malegaon respectively on the land owned by respondent No. 2. The respondent No. 1 to 3 are engaged in the business of manufacturing Gitti / Metal.

*P. V. Adhe*



//02//

03. The respondent's No. 1 to 3 continued additional activities like erecting hot mixing plant. The respondent No. 2 use to produce and sell the material as per their terms and conditions under her supervision and control. My land is coming in the vicinity of Crusher, in invidious manner based on erroneous information provided by the applicant No. 2 and respondent's competitors; I have filed instant Original Applications making several frivolous alleging against the respondent No.1 to 3, short details are as under:

(a) On the reason of crushing of stone dust and fume spread over the agricultural land wherein fertility of land soil reducing day by day and land becoming barren.

(b) The respondents are not taken proper safety measurers while stone blasting activities in mining, it results hazardous pollution or polluted air , damages and causes irreparable loss to land and houses within vicinity of Villages.

(c) Being neighbor he had filed several complaints in Government and Semi Government offices but the Government departments are failed to take positive steps. The Respondent violated apex Courts verdicts.

(d) Further alleged that the respondents have not taken proper registration and licenses from the competent statutory authorities like Respondent No. 4, 6 and 9 and the activities were continued. There is vast evasion of Government Revenue and Environmental losses.

(e) The Hot mixer plat generates heavy air pollution and crate volatile organic Carbone.

P. V. Adhe



//03//

(f) The Proprietor created false and fabricated record and submitted to the government department for environmental clearance.

04. It is reported from the records and my personal information that the Animal Husbandry department and Dist. Superintendent of Agriculture through their inspector visited the site and filed their inspection report dated 25-09-2018 and 11-11-2018 clearly stating that there is no loss or adverse impact on the animal and crops cultivated by the neighbored farmers.

05. Further noticed that the Maharashtra Pollution control board granted consent dated 12-05-2017 to run the business activities and further due to pendency of petition the authority taken cognizance and imposed Rs. 9,37,500 as penalties and the respondent No. 1 to 3 are challenged the order of penalty in the separate proceedings before the Honourable Tribunal.

06. I have verified that the respondents already installed conveyer belt to cover tin sheets. The work of water sprinklers are used to despair the dust & fume. For environment & fresh air purpose the respondent planted various trees where the factory area is covered with adequate plantations. The wind breaking wall and the metallic roads are also constructed. It is noticed that the business activities of respondent are closed since last two years.

07. I further depose that while filing the instant application I did not visit the crusher site or verified the facts and merely on base of information and suggestion of the Applicant No. 2 present Original application is filed. I have filed independent purisis for disposal of the Original Application.

*P. V. Adhe*



//04//

That the contents of the affidavit and pursis are true and correct as per my knowledge and belief, hence verified at Jintur dated 04/08/2020

Date: 04/08/2020

Applicant -1

P.V. Adhe  
(Prakash Virsingh Adhe)

VERIFICATION

I, Prakash Virsingh Adhe, Age : 45 years, Occupation : Agriculture and social worker, R/o. Village Malegaon, Near Manmodi Village, Tal. Jintur, Dist. Parbhani do hereby solemnly affirm that the contents of the above said para of affidavit are true and correct as per personal knowledge and belief hence verified at Jintur dated 04/08/2020

DEPONENT

P.V. Adhe  
(Prakash Virsingh Adhe)



**AFFIDAVIT**

Sworn before me on the date 04 August 2020  
by Prakash Virsingh Adhe  
Age 45 Year R/o. Malegaon Near Manmodi village  
Tq. Jintur Dist. Parbhani Who has  
been identified by Parmeshwar Harsi Rathod  
who is person have known to me and whose  
signature is/are here to appended to below.

Notarial Reg No. 1332/2020  
Notarial Date 04/08/2020  
Id. by Shri. Parmeshwar Harsi Rathod  
H/o. Hadoli Ta. Jintur. Dist. Parbhani

BEFORE ME

P. J. Motekar  
04/08/2020  
**RAJESH S. WEVHAL**  
Advocate & Notary, Regd. No. 15298/2019  
Ghare Colony, Mantha, Tq. Mantha, Dist. Jalna,

Rathod

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**PURVIS**

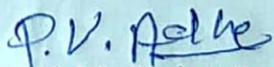
The Applicant No.1 most respectfully begs to submit that Present Original application is filed against the respondent No. 1 to 3 on information gathered from outsiders, competitors of respondents and information gathered by Applicant No. 2, which found to be evasive and false.

It is noticed that while erective the crusher the respondent No. 1 to 3 have taken proper care and caution and there is no any kind of contravention. The Agriculture department and Animal husbandry department inspected site and given their reports stating actual facts.

The pleading in the Plaint is based on information and suggestion of the Applicant No. 2. I have filed independent affidavit to support the pursis hence the application may be disposed of as withdrawn or my name may be deleted from the present application. Hence the pursis.

Pune dated \_\_\_/08/2020

Applicant No. 1

  
(Prakash Virsingh Adhe)